

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1408 of 2019

IN THE MATTER OF:

Rakesh Kumar Gupta

...Appellant

Versus

Mahesh Bansal

Interim Resolution Professional & Anr.

...Respondents

Present:

For Appellant: Mr. S.L. Gupta, Advocate

For Respondent: Mr. Shekhar Gupta, Advocate for R-2 with Sh. Sibananda Bhauja, AGM/PNB

Mr. Ashok Kumar Juneja, Mr. Akash Srivastava and Mr. Akshita Rishi, Advocate for R-1 (IRP)

ORDER

30.01.2020 Learned Counsel for Respondent No.1 and 2 may file Reply Affidavit within 10 days. Rejoinder, if any, may be filed by the Appellant within a week thereafter.

List the Appeal 'for admission (after Notice)' on **20th February, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

pks/md